

J

C.A.No. 7533 OF 1997

ITEM No.105

Court No. 1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 7533/1997

Indian Handicrafts Emporium & Ors.

Appellant (s)

VERSUS

UOI & Ors.

Respondent (s)

(with office report)

with

C.A. No. 7534/1997, C.A. No. 7535/1997, C.A. No. 7536/1997, C.A. No. 7537/1997 (with office report) and W.P.(C) No. 35/2003.

Date : 17/07/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE S.B. SINHA

For the parties:

Mr. G L Sanghi, Sr. Adv.
Mr. E C Agrawala, Adv.

Mr. Raj Panjwani, Adv.
Mr. Vijay Panjwani, Adv.

Mr. Raju Ramachandran, ASG
Mr. Prateek Jalan, Adv.
Mr. Rajiv Nanda, Adv.
Mr. A Mariarputham, Adv.
Mr. Ajay Sharma, Adv.
Mr. P Parmeswaran, Adv.(NP)
Ms. Anil Katiyar, Adv (NP)

Mr. Sanjay Parikh, Adv.

Mr. Sanjay R Hegde, Adv.
Mr. Satya Mitra, Adv.
Mr. Anil K Mishra, Adv.
(for State of Karnataka)

Mr. Ranji Thomas, Adv.
Ms. Bhyarati Upadhyaya, Adv.
Mr. V N Raghupathy, Adv.
(for State of Rajasthan)

Mr. Naresh K Sharma, Adv.(NP)

Mr. Javed Mahmud Rao, Adv.(NP)

Mr. Satish Vig, Adv.(NP)

Mr. Sridhar P, Adv.

Mr. Sudhir Mishra, Adv.

Mr. Pankaj Singh, Adv.

for M/s. P S N & Co. , Adv.

Mr. Gopal Singh, Adv. (NP)

Mr. Aruneshwar Gupta, Adv. (NP)

Mr. B B Singh, Adv. (NP)

Mr. Satish K Agnihotri, Adv. (NP)

Mr. K R Nagaraja, Adv.(NP)

Ms. Krishna Sarma, Adv.

Ms. Asha G Nair, Adv.

Mr. V K Sidatharan, Adv.

for M/s. Corporate Law Group, Adv.

Mr. Ashok K Mahajan, Adv. (NP)

UPON hearing counsel the Court made the following

O R D E R

The Union of India has filed a supplementary affidavit annexing therewith the Guidelines for Effective Implementation of the Provisions of Section 49-C of the Wildlife Protection Act. Let the Guidelines be taken on record.

Mr. G L Sanghi, learned senior counsel appearing for the appellants prays for and is allowed one week's time to file response thereto.

List these matters after one week.

It is made clear that these cases shall not be adjourned on any account at the request of either of the parties.

(D.P. WALIA)

COURT MASTER

(SURAJ PARKASH)

COURT MASTER